

# OFFICE OF THE REGISTRAR GENERAL

MAHATMA GANDHI ROAD, PANBAZAR, GUWAHATI  
[APPELLATE AUTHORITY]

## RTI APPEAL ID No. 02/2024-25

SHISHIR CHAND,  
Ex-Army, Delhi Coordinator-PBT India,  
D 50 C, 1<sup>st</sup> Floor, Chhatarpur Enclave,  
New Delhi – 110074.

----- Appellant.

– *VERSUS* –

Sri S. K. Dhar,  
Registrar (Judicial)-cum- PIO,  
Gauhati High Court, Guwahati.

----- Respondent.

### P R E S E N T

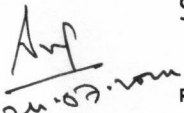
Sri Sunil Kumar Poddar, AJS.  
Registrar General-cum-Appellate Authority under RTI Act.

Date of appeal : 24<sup>th</sup> June, 2024.  
Date of hearing : 16<sup>th</sup> July, 2024.  
Date of order : 24<sup>th</sup> July, 2024.

### **:: ORDER ::**

1. The appellant, Sri Shishir Chand, had joined the hearing of the matter through video conferencing. Sri S. K. Dhar, learned PIO-cum-Registrar (Judicial) was represented.

2. Being aggrieved by the alleged non-furnishing of all posting details of Sri H. C. Sarma, a Judicial Officer (since retired) during the period from 2001 to 2006, the appellant has preferred the instant appeal under Section 19 (1) of the Right to Information Act, 2005 with prayer to dispose of the appeal directing the PIO to forward a copy of the RTI application to the concerned offices where Sri Sarma was posted for providing required information as per Section 11(1) of the Right to Information Act, 2005.



4. The original queries made by the appellant were as follows:

*"I would like to have the following information about Mr. H.C. Sarma.*

- 1. The date of joining Assam Judicial Services.*
- 2. The various posts held by Mr. H.C. Sarma as a Ld. Judicial Magistrate/Ld. Judge of the judiciary in Assam with specific dates of joining and leaving until superannuation in May, 2015"*

5. In response, the PIO, vide his letter dated 10-06-2024, has provided the following information:

**"Query No. 1**

*The date of joining of Mr. H.C. Sarma in Assam Judicial Service is 22.05.1990.*

**Query No. 2**

*The various posts held by Mr. H.C. Sarma with specific dates of joining and leaving is given upto 2001. No further information regarding specific dates of joining and leaving is available with this Registry after 2001.*

Station	Post held	From	To
Nagaon	Judicial Magistrate Second Class	22.05.1990	26.07.1993
Tihu	Munsiff cum Magistrate First Class	02.08.1993	01.07.1995
Guwahati	Judicial Magistrate First Class	05.07.1995	05.09.1997
Guwahati	Civil Judge (Jr. Div.) No. 2	05.09.1997	02.02.1998
Nagaon	Civil Judge (Jr. Div.) No. 2	09.02.1998	
Nagaon	Civil Judge (Jr. Div.) No. 1	01.06.1998	14.03.2000
Kaliabor	Civil Judge (Jr. Div.) cum Judicial Magistrate	15.03.2000	09.05.2000
Tezpur	Civil Judge (Jr. Div.) No. 1	10.05.2000	09.04.2001
Tezpur	SDJM(S)		31.05.2001
Tezpur	Additional CJM	31.05.2001	
Sivasagar	CJM	01.03.2006	
Hojai	Addl. District & Sessions Judge, FTC	2008, 2009, 2010	
Guwahati	Judge, Designated Court	2011-2012	
Guwahati	Member MACT No. 2	2013-2014	
Tinsukia	District & Sessions Judge	2014-2015	

*[Handwritten signature]*  
2024-25

6. The ground taken in this appeal is that complete information pertaining to the posting of the learned Judge from 2001 to 2006 were not furnished due to non-availability of the same with the Registry which could have been otherwise dealt as per Section 11(1) of the Right to Information Act, 2005 by forwarding a copy of this present application to the concerned District Judge.
7. On receipt of the appeal, date was fixed for hearing and parties are heard accordingly.
8. During hearing, the appellant has reiterated his prayer that PIO may be directed to forward his application to the concerned District Judge under Section 11(1) of the Right to Information Act, 2005 and obtain necessary information. On the other hand, the representative of the PIO has replied that Registry have collected necessary information regarding posting of Sri H.C. Sarma from 2001 to 2006 and if directed, the same may be furnished to the petitioner.
9. I have considered the submissions made by both sides.
10. In view of submissions made on behalf of PIO and subsequent availability of the exact information for the year 2001 to 2006, as sought for, on being collected by the PIO, the appellant is entitled for the same.
11. In view of above the appeal is partially allowed. The PIO is directed to furnish the remaining information sought for in the RTI application within the next 7 (seven) days from the date of receipt of copy of this order.
12. Furnish a free copy of this order to the appellant and the learned PIO.

  
24.07.2024

[Sri Sunil Kumar Poddar]  
Registrar General-cum-Appellate Authority  
under RTI Act,  
Gauhati High Court, Guwahati.